

**Annexure - 4**  
**Vimladevi Agro Tech Limited; CIRP commenced on 25.02.2025;**  
**List of creditors as on 07.08.2025**

**List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	M/s. National Spot Exchange Limited	11.06.2025	₹ 325,147,468.21	₹ 0.00	default in pay-in obligations by trading members	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 325,147,468.21	₹ 0.00	Despite multiple reminder, claim has not been submitted in Appropriate Claim Form. Therefore, the Claim has been rejected. Further, Application has been filed by the claimant for adjudication of their claim as Financial Creditor before the Hon'ble NCLT, Jaipur Bench in CP (IB) NO. 41 OF 2024.
1	Total		₹ 325,147,468.21	₹ 0.00	-	₹ 0.00	-	0.00%	₹ 0.00	₹ 0.00	₹ 325,147,468.21	₹ 0.00	

**Note :**

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.